

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-110**  
Appeal-63/252/ND/2024

**IN THE MATTER OF:**

Santech Energy System & Services Pvt. Ltd.

**.....Applicant**

**Vs.**

ROC and Anr.

**.....Respondent**

**SECTION**

U/s 252

**Order delivered on 10.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Avneesh Arputham, Mr. Ankit Sharma, Advs.  
For the Respondent :  
For the RoC : Ms. Shankari Mishra, Ms. Jyoti Khurana, Advs.

**ORDER**

This is an appeal filed under Section 252 (1) of the Companies Act, 2013 against the order passed by the RoC in terms of Section 248 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Appellant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **03.07.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**